12.17 hrs

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following Messages received from the Secretary of Rajya Sabha:—

- (1) 'In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Special Marriage (Amendment) Bill, 1963, which has been passed by the Rajya Sabha at its sitting held on the 21st January, 1963.'
- (2) 'In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha. I am directed to enclose a copy of the Limitation Bill. 1963, which has been passed by the Rajya Sabha at its sitting held on the 21st January, 1963.'
- (3) In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Delhi Rent Control (Amendment) Bill, 1963, which has been passed by the Rajya Sabha at its sitting held on the 22nd January. 1963.

12,173 hrs.

BILLS LAID ON THE TABLE, AS PASSED BY RAJYA SABHA

Secretary: Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha:—

- (1) The Special Marriage (Amendment) Bill, 1963.
- (2) The Limitation Bill 1963.
- (3) The Delhi Rent Control (Amendment) Bill, 1963.

12.18 hrs

MOTION RE. COLOMBO CONFERENCE PROPOSALS

Mr. Speaker: The hon. Prime Minister.

श्री राम सेवक यादव (बारावंकी) : व्वाइंट ग्राफ ग्राडेंर । प्रधान मंत्री जी यह प्रस्ताव रखने जा रहे हैं मैं उससे पहले ही ग्रपना व्वाइंट ग्राफ ग्राडेंर उठाना चाहता है।

ग्रध्यक्ष महोदयः उसमे पहले यह नहीं हो सकता ।

श्री र.म सेवक यादव : मैं इसिन्ए पहले अपना प्वाइट आफ आईट रावना चाहता है कि यह प्रशाब राजा नहीं जा सकता ।

प्रध्यक्ष महोदय : जिस वदन बह एख लेंगे उन बक्त में शासको वदर दूगा कि आप प्रपटा प्वाइंड आफ आईर रखें, इस बक्त नहीं ।

The Prime Minister and Minister of
External Affairs and Minister of
Atomic Energy (Shri Jawaharlal
Nehru): Sir. I beg to move:

"That the proposals of the Conference of six non-aligned Nations held at Colombo between the 10th and 12th of December, 1962, with the clarifications given by the Delegations of Ceylon, U.A.R. and Ghana in the meetings with the Prime Minister of India and his colleagues on the 12th and 13th of January, 1963 laid on the Table of the House on the 21st January, 1963 be taken into consideration."

श्री राम सेवक यादव : इस सम्बन्ध में मेरा निवेदन है कि नवम्बर में इस मानतीय सदन ने इस ग्राध्य का प्रस्पाव खड़े हो कर पारित किया था कि जब तक चीनी हमारे देश की पवित्र भूमि के एक एक इंच से खदेड़ नहीं दिए जाते तब तक हम संधर्ष जारी रखेंगे, चाहे वह जितना लम्बा और कठिन हो और

[श्री राम सेवक यादव]

इस प्रस्ताव को जब हम पारित कर चुके है तो उस प्रस्ताव के रहते हुए यह जो कोलम्बो प्रस्ताव है, और जो उसके बिल्कुल विपरीत जाता है, नहीं ग्रा सकता । मेरा विनम्न निवेदन है कि यह प्रस्ताव उसके विपरीत है इसलिए इसको यहां पेश नहीं किया जा सकता।

श्री किञान पटनायक (सम्बलपुर) मुझेभी कुछ। वहना है।

ग्रध्यक्ष महोदय : यह कोई डिस्कशन नहीं हैं। एक प्वाइंट ग्राफ ग्राडेंग उठाया गया है, उसका जवाब दिया जाएगा ।

पालियामेंट एक फैसला ले चकी है। ग्रीर ग्रंब जो प्राइम मिनिस्टर साहब प्रस्ताव रखने जा रहे है वह इसलिए कि यही पालिया-मेंट इस पर गौर करे। ग्राभी उन्होंने कछ कहा नहीं, बतलाया नहीं कि क्या होगा। पालियामेंट को पराहक है कि वह ग्रंपनी किसी फैसले में तबदीली करे। अभी तक तो तबदीली का सवाल ही नहीं है। मगर ग्रगर पालियामेंट तबदीली करना भी चाहे तो उसको हक है। इसमें कोई चीज ऐसी नहीं है कि जो पालियामेंट के सामने पेश नहीं की जा सकती। प्राइम मिनिस्टर साहब ने यह नहीं कहा कि मैं बदलता हंया मैं कोई तबदीली पैदा करता हं या भ्रौर कोई चीज लाता हं । उन्होंने यही कहा है कि मैं इसको कंसीडर करने केलिए पालियामेंट के सामने रखता है। तो पालियामेंट को हक है कि वह सोचे और गौर करे या उसने पहले जो फैसला दिया है उस पर गौर करे । जो चीज पार्लियामेंट के सामने रखी जाएगी उस पर वह विचार कर सकती है और फैसला दे सकती है। तो म्राखिरी फैमला पालियामेंट का ही होगा। इस प्रस्ताव में कोई ऐसी चीज नहीं है जो पहले प्रस्ताव के बर्खिलाफ हो ।

भी किञ्चन पटनायक : श्राज के अखबार में श्राया है कि प्रधान मंत्री नेइन प्रिंसिपल कोजम्बो प्रोपोजल को स्वीकृति दे दी है। स्रगर यह सही है तो फिर इस पर विचार करना फिजूल है। पहले प्रधान मंत्री साहब यह कहें कि उन्होंने ऐसा नहीं कहा।

ग्रध्यक्ष महोदयः पहले ग्राप उनकी स्पीच तो मुनिये कि वह क्या कहना चाहते हैं।

श्री **किशन पटनायक** : पहले ग्राप तो मेरी बात सुन लीजिए ।

ग्रध्यक्ष महोदय : मैंने ग्रापकी बात मुनी ग्रोर तब कहा कि ग्राप उनकी स्पीच मुन लीजिए ।

श्री किशन पटनायक : मैंने श्रभी खन्म नहीं किया है ।

प्रध्यक्ष महोदय अगर आप दो घंटे तक खत्म नहीं करेंगे तो यह बात कब तक चलती रहेंगी। भ्रापने जो कहा था उसका जवाब मैंने दे दिया। मेरी समझ में नहीं श्राता कि जब लीडर बोलते हैं तो फिर दूसरे मेम्बर क्या कहना चाहते हैं। I will ask the hon. Member to resume his seat now.

श्री किशन पटनायक : मैंने उसका दूरारा पहलू भी झापके सामने रखा जो कि अखबार में आ गया है। आपने कहा कि पालियामेंट का जो निश्चय था उसमें कोई तब-दीलो नहीं हुई है तो मेरा कहना यह है कि पालियामेंट ने जो राय रखी थी उसके भीतर ही इस बोच में प्रधान मंत्री जो ने कुछ कर दिया है जो कि पालियामेंट के उस निश्चय के खिलाफ है। इसके लिए उनको इस पालियामेंट में माफी मांगनो चाहिए क्योंकि पालियामेंट ने जो निश्चय किया है उसके खिलाफ उन्होंने कुछ किया है(Interruptions)

Mr. Speaker: If hon. Members will only allow me to deal with the non.

Proposals

Members who stand up then probably we might proceed more quickly. The hon Prime Minister.

श्री राम सेवक यादव : ग्रध्यक्ष महोदय. एक निवंदन यह है कि ग्रभी ग्रापने कहा कि प्रधान मंत्री जी उस फैसले के खिलाफ कोई निर्णय लेने नहीं जा रहे हैं. उस पर कोई निञ्चय नहीं करने जा रहे हैं ग्रीर पालियामेंट को इक है कि वह ग्रपने पराने निर्णय को बदल सकती है तो यह पूराने निर्णय को बदलने का भी प्रस्ताव नहीं है। इसका मतलब यह है कि १४ नवस्वर का प्रस्ताव हमारा जहां था वहीं पर है। इससे तो हमारे इस कथन में कि प्रधान मंत्री जी के मीजदा प्रस्ताव पर विचार नहीं होना चाहिए और भी शक्ति ग्राजाती है।

Mr. Speaker: Hon Prime Minister. Shri Priya Gupta (Katihar): is the decision on that point?

Mr. Speaker: There is no point: hence there is no decision.

Shri Jawaharlal Nehru: Mr. Speaker, Sir, I should like to refer to some recent events which no doubt are in the minds-

श्री रामेश्वरानन्द : ग्रध्यक्ष महोदय, विषयान्तर। चकि यह महत्वपूर्ण विषय है ग्रीर प्रधान मंत्री जी को बड़ी ग्रच्छी हिन्दी ब्राती है इसलिए उन्हें मंग्रेजी में ग्रपना भाषण न कर हिन्दी में करना चाहिए।

म्राध्यक्ष महोदय ग्राइंग्. ग्राहंग्।

श्री रामेश्वरानन्द (करनाल): प्रार्थना मून लें।

श्रध्यक्ष महोदय : मैं ग्रापकी प्रार्थना तब मुन जब ग्राप कोई नई बात कहते हो। हमेशा खडे होकर ग्राप वही पूरानी हिन्दी में भाषण हों, कहते हैं । इसके ग्रलावा ग्रीर ग्रापको कुछ कहना नहीं होता है मैं सूनना नहीं चाहता मैं उनके लीडर से कहंगा कि इस बात 25\$5 (Ai) LSD-4

को बन्द होना चाहिए। हर दफे, हर रोज श्रगर यही चलेगा तो में नहीं मनगा।

श्री रामेश्वरानन्द : जब तक यहां हिन्दी में नहीं बोलेंगे यह जरूर रहेगा। ग्राखिर इसका मतलब क्याह्यपा[?] जब देश की राष्ट्र भाषा हिन्दी है और जब हम हिन्दी में भाषण होने के लिए ग्रावाज उठाते है तो ग्राप हिन्दी को दबाना चाहते हैं ? ग्रगर ग्रापकी यही नीति है तो ग्राप हिन्दी को कैसे ला मकेंगे ?

श्रथ्यक्ष महोदय : श्रगर माननीय सदस्य नहीं बैठेंगे तो मझे हिन्दी को तो नहीं लेकिन उनको जिल्हा दबाना पडेगा ।

श्री रामेश्वरानन्द : ग्राप मझे नहीं दवा सकते यह तो मेरे साथ हिन्दी को दबाना

Speaker: The hon, Member must resume his seat.

श्री रामेश्वरानस्य : हिन्दी को नही दाबाना है तो फिर हिन्दी को बलवा दीजिये ।

श्रध्यक्ष महोदय : श्राप बैठेंगे यः ्ही ?

श्री रामसेवक यादव : ग्रध्यक्ष महोदय. मेरा निवेदन है कि प्रधान मंत्री जी हिन्दी ग्रंग्रेजी दोनों भाषाच्यों में बोलें।

प्रथ्यक्ष महोदय : यह प्राइम मिनिस्टर और हर एक सम्बर की अपनी मरजी है कि दोनों भाषाग्रों में मै जिस भाषा में वह बोलना चाहे. बोल सकता है । इस वयत पोजीधन यही है।

श्री रामेश्वरानन्व मैं भी प्रार्थना करता हं कि हिन्दी में बोलें।

प्रथ्यक्ष महोदय : ग्रव मैं मेम्बर साहब का नाम लंगा कि वह इस हाउन की बाकायदा कार्यवाही में बाधा डाल रहे हैं भीर इसके ग्रामे जो कार्यवाही होगी वह फिर ग्रायेगी।

श्री राम सेवक यादव: श्रध्यक्ष महोदय, भेरा निवेदन आपके जिएए प्रश्नान मंत्री जी से है और वह यह है कि प्रश्नान मंत्री जी एक बार स्थिती पालियामेंट में दोनों भाषाओं में बोले थे और जैसा कि स्वामी जी का कहता है यह महत्वपूर्ण विवय है, उनके भी समझन का प्रका है और ल खो और करोड़ों देशवाणियों की समझना है इनिलए प्रश्नामंत्री जी इस श्रवमर पर दोनों भाषाओं में बोलें। श्रंग्रेजी में भी बोलें और हिन्दी में भी बोलें।

Mr. Speaker: The hon. Prime

Shri Jawaharlal Nehru: Sir, on the last occasion Parliament discussed this question of Chinese aggression on the 10th of December. 1962 and expressed approval of the measures and policy adopted by Government to meet the situation resulting from the invasion of India by China. Since then a number of events have taken place which I should like to mention to the House.

On the 15th December, the Consulates-general of India and China in the respective countries were closed. The withdrawal of Chinese forces from the NEFA area continued during this period. There were however, reports of violation of the unilateral cease-fire by the Chinese army. 716 sick and wounded Indian soldiers and 13 dead bodies of prisoners were returned by the Chinese forces. On the 17th December Mr. G. S. Peiris, envoy of Mrs. Sirimavo Bandaranaike, Prime Minister of Ceylon brought the Colombo Conference proposals to New Delhi and handed them over to the Prime Minister.

A joint communique was issued by Pakistan and China on complete agreement in principle in regard to the alignment of their border on 26th December, 1962.

China and Mongolia signed a border treaty in Peking on the 26th December 1962.

Premier Chou En-lai sent a reply dated 30th December 1962 to Prime Minister's letter of December 1, 1962. Prime Minister's reply to Premier Chou En-lai's letter of 30th December, 1962 was sent on January 1, 1963

Mrs. Sirimavo Bandaranaike visited Peking from 31st December to 8th January.

Ghana Delegation led by Mr. Kofl Asante Ofori-Atta, Minister of Justice, arrived on 9th January in Delhi.

Mrs. Sirimavo Bandaranaike arrived in New Delhi on 10th January.

The U.A.R. Delegation ied by Mr. Ali Sabry arrived in Delhi on 12th January.

. Discussions with the three delegations took place on 12th and 13th January 1963.

A joint communique was issued at New Delhi on 13th January.

The Chinese forces started withdrawing from 10th December, 1962. The latest position of Chinese withdrawals and restoration of civil administration is as follows in NEFA:

Kameng Frontier Division: Political Officer reached Tawang on 21st January, Adviser arrived on 22nd January.

Subansari Frontier Division:
Chinese are reported to have withdrawn from all areas. We have not
received reports about the reoccupation by us of Limeking, Naba and
Taksing. The delay may be due to
the fact that bridges to Limeking and
Taksing have been destroyed or
washed away.

Siang Frontier Division: Chinese are reported to have withdrawn from all areas and civil administration has been restored in Manigong and Mechuka. Tuting remained in our possession throughout.

Lohit Frontier Division: Walong has been re-occupied. A patroi sent from there found the Chinese near Thochu stream within our territory near Kibithoo. Restoration of civil administration in Kibithoo has been deferred until the complete with-drawal of the Chinese from the area.

Indian administration has not yet been extended to areas between Tawang and the frontier, and in the Kibithoo area along the frontier as the Chinese have not fully withdrawn from these areas.

We have repeatedly stated in this House in answer to the Chinese proposals that we were unable to enter into any talks or discussions with them so long as the Chinese did not agree at least to the restoration of the status quo prior to their aggression since the 8th September, 1962. The whole House expressed its agreement on this. (Interruptions).

Shri Kishan Pattnayak: On a point of order, Sir. The Parliament has never agreed to this proposal.

Mr. Speaker: What is the point of order in this?

Shri Priya Gupta: He is making a wrong statement.

Mr. Speaker: He can correct it when he speaks. He will have that opportunity. There is no point of order.

Shri Jawaharlal Nehru: The Chinese proposals first came on the 24th October, which we rejected. In rejecting them, we had stated then that we can only consider any relevant proposal when the position which existed on 7th September, 1962 was restored. That has come up before the House repeatedly. (Interruptions)

Shri Priya Gupta: It is imposed upon us.

Mr. Speaker: It cannot be imposed if he has the freedom to say something and he goes on saying in spite of.... (Interruptions). Order, order.

Shri Priya Gupta: I am sorry, Sir.

Mr. Speaker: What the Members object to is that there was no mention about the line or the situation on the

8th of September in the resolution which the Parliament adopted.

An Hon, Member: No, not at all.

Shri Jawaharlal Nehru: It was not mentioned because the question had not arisen. The resolution of November stands and must stand; there is no question of one's going behind

Shri Priya Gupta: Then do not get irritated

Mr. Speaker: Order, order. If he cannot contain himself, then I will have to help him.

Shri Priya Gupta: Thank you, Sir.

Mr. Speaker: Should I? Does the want that I should assist him in that?

Shri Priya Gupta: No. He gets irritated, that is what I submitted to you.

Mr. Speaker: I will only ask the Leader of the Party

Shri Surendranath Dwivedy (Kendrapara): I am sorry, Sir, for what has happened.

Mr. Speaker: That expression of being sorry has been expressed so many times by the hon. Member.

Shri Surendranath Dwivedy: I hope he will bear in mind, certainly, all that has happened to-day and in future he will act as any disciplined Member of our party in the House will do.

Mr. Speaker: Thank you, I expect this from the leaders at least.

Shri Jawaharlai Nehru: I was recounting, Sir, the course of events in the last few weeks, and I venture to say—it may be that an hon. Member may not agree with what I say, but I think it is a correct recount—that we passed a resolution in November and by that the House was undoubtedly bound till the House said something else. I do not think any occasion has arisen for us to consider even that that resolution should be changed in

Motion re:

any respect. That resolution dealt with how this problem should be settled finally, and our position is exactly the same.

Then, as I said, firstly, on the 24th October the Chinese made a proposal called the "three-point proposal". To that proposal we did not agree and we said then that we cannot consider this even as a temporary matter, that is, even for purposes of discussing it. not for the purpose of putting aside the November resolution but for the purpose of discussing it, till the position of the 8th September is restored. That was the position. That came up repeatedly before this House, and it is perfectly true, if the hon. Member wants to lay stress on it, that point was not formally adopted resolution by this House. But there are many things which happen in this House, which are stated in this House and stated repeatedly with regard to Government policy and which are then admitted as the Government's policy. My point is that the November resolution was not in any sense affected by subsequent happenings; it remains still and it will The position taken in this remain House repeatedly, and also on last occasion when this was discussed. was that we cannot consider matter and discuss it with the Chinese Government until the position on the 8th September is restored. That has been the position. Therefore, sequent happenings have to be sidered by us on that basis.

Now, Sir, when we met last time on the 10th December and discussed this, the Colombo Conference was at the point of meeting or was meeting that very day. It was to have met on 1st December, but then it was postponed and it met on the 10th December—10th, 11th, 12th or thereabouts—and this House happened to meet and discuss this question. Then we did not know what the Colombo proposals were going to be. But we know that they were meeting and a

reference was made to it in the course of the debate. A reference was also made by us, on behalf of the Government, to the effect that we can only consider this matter after the position on 8th September is restored.

Well, the Colombo Conference met and put forward some proposals. They went to Peking-some of their representatives-and then later came to Delhi. Their proposals as originally framed were not clear in regard to one or two matters and were liable to one or two different interpretations. So the first thing we did when they came to us was to ask them to clarify their proposals and to make us understand exactly what they were so that they might avoid any misinterpretation or different interpretations, and it was only when they had done that would we be in a position to express our opinion in regard to them.

In considering that matter the issue before us then was how far these were in conformity with what we had said repeatedly, that the position prior to 8th September be restored. Also, it must be remembered that it was stated all along that any response that we may give or the Government of the People's Republic of China may give to it or any steps we may take in regard to their proposals would not prejudice in the slightest the position of either of the two Governments as regards their conception of the final alignment of the frontier.

The whole purpose of this exercise was to create a situation when something could be considered by the two parties. Before creating that situation, I repeat, we had said that something should be done, that is, the Chinese should vacate the aggression they had indulged in after 7th September. There is no question, therefore, of our going behind or varying in the slightest the resolution passed by this House in November.

The merits of the dispute were not considered by the Colombo countries or any other. It was only to pave the way for discussion between the representatives of both the parties and as I said, we can only discuss them if certain conditions were created and certain aggression committed by the Chinese was vacated

Now, these proposals as explained and amplified by them in answer to our questions related to these three sectors: the western, middle and eastern sectors of our border. In regard to the eastern sector the position prior to the 8th September was that the Chinese forces were to the north of the international boundary and Indian forces were to the south of this boundary-that is, what is normally called the McMahon Line for facility: it is not named McMahon Line officially nor did Mr. McMahon, or whatever his title was, lay down that. He recognised it as the existing boundary. Therefore, I refer to it as McMahon Line for facility. The boundary said to be the high ridge of the Himalayas there and it continues Burma. In fact, the Chinese Government has recognised this boundary of the high ridge in Burma. So, before the 8th September no Chinese forces elements had come across that boundary there except-there is one exception in Longju, as the House well knows Longiu being a village just on the frontier. In regard to this the position that was taken some ago was that for the present nobody, neither party, should occupy it. The Chinese had forcibly occupied it previously and later it was suggested that neither party should occupy it. proposals. The Colombo Conference as clarified by the visiting delegations. confirm this position except as regards the Thag La ridge area, which Chinese call Chadong area, where we have a border post known as Dhola post. The Colombo proposals and the clarifications refer to these weas Thag La Ridge and Longju, as "remaining areas arrangements in regard to which are to be settled between the Governments of India and

the People's Republic of China by direct discussion." That is to say, in regard to the Eastern sector, the 8th Setepmber position was according to the Colombo Conference proposals. entirely restored, except in regard to Thag La Ridge area and the Dhola post. These are within hree miles of the McMahon line. About this the Colombo proposals stated that matter may be left undecided. They left it to the parties to decide direct discussion. That is the position, so far as the eastern sector concerned

With regard to the middle sector, the Colombo Conference proposals required the status quo to be maintained and neither side should do anything to disturb the status quo. This conforms to the Government quo prior to the 8th September, 1962 should be restored as there has been no conflict in this area and the existing situation has not been disturbed.

Coming to the western sector, i.e. Ladakh sector, the restoration of the status quo as it obtained prior 8th September would result in establishment of all the Indian posts shown in blue in the maps circulated to members. We have circulated a large number of maps to hon. Members as well as the Colombo ference. Therefore, I am not reading them out because they have already obtained enough publicity. If we went back to the 8th September position in the western sector, thie hluow have resulted in the re-establishment of all the Indian posts shown in blue in the maps circulated to Members. This will also mean that the Chinese will maintain the old Chinese posts at the locations shown in red in the same map. The Colombo Conference proposes that a 20 kilometre will be cleared by the withdrawal of Chinese forces, and this area is to be administered by civilian posts of both sides, Indian and Chinese. The House will observe that this area which is to be administered by civilian posts

on both sides covers the entire area in which Indian posts existed prior to the 8th September except for two or three posts to the west of Sumdo. On the other hand, the 20-kilometre withdrawal by the Chinese forces entails the Chinese forces going several kilometres beyond the international boundary in the region Spanggur and further south. Colombo Conference proposals and the clarifications thus satisfy the demand made for the restoration of the status quo prior to the 8th September. The slight variation is about two or three Indian posts west of Sumdo. This is, however, compensated by Chinese withdrawals in the region of Spanggur and further south; also, by the fact that many Chinese military posts have to be removed from the withdrawal area. If hon, Members consider this matter with the help of maps, they will observe that this position, as indicated by the Colombo Conference proposals, has certain advantages over the one which we had previously indicated, that is, the restoration of the 8th September position. In the 8th September position the Chinese were there in strength, in very large strength, in that area and we had also some posts. In that particular area it was obviously much to the advantage of the Chinese, because of their large strength etc. Now, if this Colombo Conference proposal is accepted regard to the western sector, it removes the Chinese strength from that sector and makes that sector a demilitarised area, with our posts as well as Chinese posts, by agreements being civil posts, in equal number with equal number of people and similarity of arms. It would be civil arm, police arm or small arm. This, I think, is definitely better than the restoration of Chinese posts in that area in a big way with large arms.

On full consideration of these matters as contained in the Colombo Conference resolutions and their clarifications we came to the conclusion that these proposals fulfilled the essence of the demand made for a restoration of the status quo prior to the 8th September. I, thereupon, sent a letter to the Ceylon Prime Minister, stating that the Government of India accept in principle the Colombo Conference proposals in the light of the clarification given and will take further action to place them before the Indian Parliament for consideration before the Government of India can finally accept them.

I had told the Ceylon Prime Minister and her colleagues that we would like to know the attitude of the Government of the People's Republic of China to the Colombo Conference proposals and clarifications as this would facilitate the consideration of the proposals and the clarifications by our cwn Parliament. I have just this morning received a message from the Ceylon Prime Minister, conveying the Chinese attitude to the Colombo Conference proposals. The telegram from Mrs. Bandaranaike reads as follows:

"In response to my telegram of January 14th I have received today a reply from Prime Minister Chou En-lai. Prime Minister Chou En-lai has reiterated his carlier acceptance in principle of proposals of Colombo Conference as a preliminary basis for the meeting of Indian and Chinese officials to discuss the stabilisation of cease-fire and disengagement premote Sino-Indian to and boundary negotiations.

The Chinese Government however maintains two points of interpretation in their memorandum that I handed over to you but they hope that difference in interpretation between the Chinese and Indian sides will not prevent the speedy holding of talks between the Indian and Chinese officials. They hope these differences will be resolved in their talks."

Perhaps hon. Members may have seen yesterday the report of what was

stated by the Chinese Foreign Minister, Marshal Chen Yi more or less to this effect; that is to say, while they repeat that they have accepted the Colombo Conference proposals in principle, they raise some vital matters in which they differ from them. It is obvious that the Chinese Government do not accept the Colombo Conference proposals as "a basis providing conditions for acceptance of both parties", nor they accept the Colombo proposals and the clarifications given by the three Colombo Conference delegations who visited Delhi. The Chinese Government maintain certain points their own interpretation Colombo proposals. This obviously means that they have not accepted the Colombo proposals as a We on our part are, however, clear that there can be no talks and discussions between officials as stated the Colombo Conference proposals to settle the points left for decision by direct discussions between the Governments of India and the People's Republic of China by the Colombo Conference unless the Government of the People's Republic of China accept in to the Colombo Conference proposals and their clarifications.

I should like to call the attention of the House to this fact that the Colombo Conference was, of course, held not at our instance. In fact, the Conference was organised and people were invited without any reference to us except when this fact was decided upon. Then the Ceylon Government was good enough to inform us that this was being done by the Prime Minister of Ceylon. Thereafter, in regard to these things, we have communicated with the Cevlon Government and not with the Chinese Government. Throughout this period we have not conferred with the Chinese Government in regard to the Colombo proposals. It is for the Chinese Government to communicate with Colombo and for Colombo to tell us, or for us to communicate to the Ceylon Government and for them to tell the Chinese.

So, now it is fairly clear from what Marshal Chen Yi has said and from the message received by us through the Prime Minister of Cevlon, it. appears that the Chinese Government have not accepted the Colombo proposals in regard to certain important matters. Therefore there has not been any acceptance in toto. The Government of India therefore cannot decide about doing anything unless the position is quite clear. But we have to decide and we have to say something . definite in regard to the Colombo proposals. Whether they lead to any further steps in the direction of talks with the Chinese Government depends upon the Chinese Government accepting them.

The Government of India have always maintained that they are in favour of settling differences peaceful talks and discussions. In spite of the massive Chinese aggression they were prepared to undertake talks and discussions in regard to the differences between India and The People's Republic of China in one or several stages as may be necessary. I even mentioned in this House previously that we would be perfectly prepared to refer the matter to the International Court of Justice or to arbitration if it is agreed to. Anyhow, we were perfectly prepared to follow any peaceful method for the solution of this matter provided that the conditions for such discussions arise and the basis for these talks is created.

श्री रामेश्तरात्त्व : श्रीमती भण्डार-नायके के कहने में ही बातचीत करती श्री तो पहले ही कर ती होती। बीधियों हजार आदिमियों को बणबाद त्यों किया? चीनियों को सीमा में बाहर बकेल दो कह कर द्याप विदेश को चले गये थे।

प्रथ्यक्त महोदय में तो हैरान हो गथा कि स्वामा जी सब कुछ, समझ सकते हैं।

Shri Jawaharlal Nehru: We have always been willing and are willing

to take to peaceful methods for the solution of any dispute provided the conditions for such talks are created. We had pointed out repeatedly that the conditions would be created by their vacating the new aggression that they had indulged in since the 8th September. When we made that proposal first in October the Chinese Government did not respond to it. Subsequently they added to their own proposal the fact of their unilateral withdrawal and a cease-fire. Now the Colombo Conference powers have put forward their own proposals which essentially bring about the restoration of the status quo prior to September. We indicated our acceptance in principle of these proposals and their clarifications to the Cevlon Prime Minister without any attempt to vary them or make exceptions to them, because we felt that these proposals have either to be accepted as a whole or rejected. Any attempt to accept them in part will mean a rejection of them as a whole. We feel. therefore, that both the Governments concerned must express their willingness to accept these proposals and clarifications in toto before the next stage of settling the remaining issues left for decision by the two Governments can be taken in direct talks and discussions. That is the position we have taken up and I submit to the House that that would be the correct position. I trust that the House agrees with this approach to the question, so that we may proceed on this basis.

Some Hon. Members: No. no.

An Hon. Member: Shame!

Shri Jawaharlal Nehru: The hon. Member is ashamed of something. He need not shout out his shame here (Interruption).

भ्रध्यक्ष महोदय : यह वह कह रहे हैं जो भ्रकसर कहते हैं कि हम भ्रंग्रेजी नहीं समझ सकते हैं। श्री जवाहरलाल नेहरू: गलती से कह दिया गया...

श्री राम सेवक यादव: चीन श्रीर भारत की समस्या से ज्यादा महत्व श्रेग्रेजी क(है, श्रापक लिहाज से?

Shri Jawaharlal Nehru: Therefore to put it succinctly, the position before us is that, firstly, we cannot have any kind of talks, even preliminary talks, unless we are satisfied that the condition we had laid down about the 8th 1962 September. position restored, is met; secondly, even if it is met and even if talks take place, they have to be about various preliminary matters. Then they may lead to other matters. On no account, at the present moment or in these preliminary matters, do we consider the merits of the case. They are not changed.

When we asked for the restoration of the 8th September line, that had nothing to do with our accepting that line as a settlement; of course, not.

श्री रामेश्वरानन्वः हमारे प्रधान मंत्री जी को सदस्यों पर तो बहुत गुस्सा आ जाता है लेकिन चीन पर नहीं आता है।

प्रथम महोदय प्राप जो कह रहे हैं. मैं तो समझ रहा हैं। मगर जो दूसरी तरफ से कहा जाता है वह भी धाप समझिये। आप समझिये कि धाप पालियामेंट में हैं और यहां सीरियम मामलों को कंसिडर कर रहे हैं। यहां कोई बाहर का जलसा नहीं है। बार बार धाप रुकाबट न डालें धाप सुनें। भ्रापको हक होगा, जो कुछ आप कहना चाहते हैं. कहने का जब धाप बोनेंग.

श्री रामेश्वरानन्दः हमें कौन बोलने देगा?

प्रश्यक्ष महोदय: ग्राप श्रपने लीडर को कहिये कि वह भापका नाम भेजे भीर इसको ग्राप ग्रपने लीडर पर ब्हो र दीजिये। अगर वह नहीं अपका न, म भेजते हैं. तो छोड़ दी। जये उन पार्टी को।

Shri Bade (Khargone): How can the Chair request the hon. Member to leave the Party? That is objectionable.

An Hon. Member: It is a suggestion for action.

श्रध्यक्ष महोदय : मैं इनलिए कह सका है कि बह कहते हैं कि मझे बोलने कोई नहीं देगा । ग्राप जानते हैं

श्री रामेश्वरानन्व: ग्राप नहीं बोलने हेंगे।

श्रध्यक्ष महोदय: मझे श्रफमोस है कि व्हिप पार्टी का ऐसी बात कहता है। जो नाम व्हिप भेजेगा. उसीको तो मैं बलाउँगा । ग्रगर वह इजाजन नहीं देना है तो मेरा क्या कसूर है।

श्री रामेश्वरानन्द : जो अनुकृत बोलेगा उपको तो बोलने दिया जाएगा। और जो प्रतिकल बोलेगा, उनको धक्के मार निकाल दिया जाएगा ।

स्रध्यक्ष महोदयः जो बार बार इस तरह म खड़ा होता है, उसको भी नहीं बोलने दगा।

श्री रामेश्वरानन्द : यहत सून चुके हैं सन्धनः रायण की कथा।

Shri Jawaharlal Nehru: I regret, Sir that this matter that we are discussing which, as the whole House realises, is one of high importance not only in the present but for the future also, should be reduced occasionally to a very much lower level by these interruptions.

I submit that the present question, although this is a complicated matter and we have to consider it in all its aspects and it may have far-reaching results, first of all, is that in keeping fully with the Resolution that we passed in November-that is a Resolution passed in all seriousness and in all determination; and we are determined to carry it out however long it may take and however it may endand realising that anything that happens in between will be governed by that Resolution. Certainly, we have often said, and I hope that we shall continue saving it and acting accordingly, that our basic policy is of adopting and pursuing peaceful methods, and at the same time to maintain our determination to preserve our freedom and integrity. These are basic policies. I do not think that there is any conflict between them; there should be none. But some people....

13 hrs.

Shri Priya Gupta: After changing the definition of freedom and integrity.

Shri Sham Lal Saraf (Jammu and Kashmir): We seek your guidance, Sir. It is very difficult for us to follow what is happening here, if every time there are interruptions like this.

Shri Ram Sewak Yadav: Interruptions are also part of the proceedings.

Shri Joachim Alva (Kanara): May I submit that the foreign affairs debates have been conducted by us with great dignity in the past? It is not quite fair to interrupt the hon. Prime Minister in this fashion.

श्री राम सेवक यादव : ग्रगर हम इस नीति में ग्रपनी जमीन को दें तो यह इस को पसन्द नहीं है।

Shri Surendranath Dwivedy: Interruptions are relevant. I do not think that all interruptions are taboo.

Shri Jawaharlal Nehru: Therefore, the present question before us is to be viewed in this context, first of all,

our firm determination to carry out what we have said in our November resolution, our firm determination; at the same time, we cannot, I feel, reject any peaceful method; in fact, we should definitely pursue peaceful methods where they do not come in the way of our firm determination, in the way of our integrity and freedom, in the way of anything that is honourable to India.

Shri Priya Gupta: Determined to violate.

Shri Jawaharlal Nehru: Some hon. Members perhaps do not agree with our general outlook, to preserve and to carry on with peaceful methods. It is open to them to disagree. But I think that that has been our policy for a long time and I do not think that that policy should be interfered with. Otherwise our policy is a uscless one, and that policy becomes one of. . . .

Shri Ram Sewak Yadav: It has been useless, and it has been proved.

Mr. Speaker: Every word that is being uttered should be listened to and appreciated, so that all the implications may be studied by the hon. Members when they have to make speeches; instead of that, if they make interruptions, they miss certain words and then perhaps shout or interrupt, without fully realising what the implications would be. I would rather request them to listen patiently, to see what it means and then to reply in the debate. That would be much better,

Shri Jawaharlal Nehru: Thank you.

What I was venturing to say was this. I was not saying anything against any Member or any party. I was venturing to say that there are two basic policies, or rather two aspects of the some policy that we pursue and we have always pursued. One is to pursue peaceful methods for the solution of anything; and we think that such peaceful methods should be applied everywhere; we have said so repeatedly, and when we tell others to do so, we cannot obviously reject

them because then we are hypocrites. But the second part that we must preserve, and we must be determined to to preserve, our freedom and integrity is an equally important part. In fact, I was saying in regard to the first part, that is, peaceful methods, that if it is demonstrated that they do not preserve our freedom and integrity. then they have failed in their purpose. We have to take them, because in any event, the objective is to preserve our freedom and integrity. But if there are any aggressors, as there are today, we push them out of India. to preserve this freedom and integritaken such ty. Therefore, we have steps. and we are taking steps to strengthen our Army or our Defence Forces, our economic position and all that for that purpose, and we shall continue to strengthen them, cause, apart from the fact that if some such, preliminary talks take place, they are very preliminary and nobody can say whether they will lead to anything or not, I regret to say that we find it very very difficult to believe in the bona fides of the Chinese Government, Nevertheless, whether one believes in it or not, one has to deal with people, because if you believed in it, then all would be well; therefore, we have to pursue certain methods.

And I do submit that keeping this, that is, keeping this close that we are going to continue strengthening ourselves to the best of our ability and proclaiming what we said in our November resolution that submit to shall never coercion and militane pressure, yet, we cannot rule out peaceful methods of approach, and that is right no: moral sense only in the but even in a diplomatic sense in a political sense, because the world rather tired of the attitude that sometimes nations take up of solving difficulties by military means, by military coercion.

Shri Nath Pai (Rajapur): We are not sure that the Chinese are tired of these methods.

Shri Jawaharlal Nehru: That ic the reason why the Chinese aggression has created a great deal of opposition in the world. There is no doubt about it. A large part of the world, even many persons who normally would approve of what do, many countries, I mean, objected to it: they have criticised it in a lower measure or a higher key; that is a different matter. Anyhow we who have stood for such methods. peaceful methods, cannot possibly say that peaceful methods are bad; we can say and we shall be justified in saying that we tried peaceful methods, but they did not achieve the results hoped for, and, therefore, we .have to adopt other methods. We are not rejecting other methods; we are preparing for other methods, but we cannot reject them, and, therefore, we have to consider any approach at the present moment, not by the Chinese Government but by other countries, other countries which are friends of ours, and we have to give it every consideration, and it would be bad both from the point of view of our policy and from the point of view of any diplomatic approach to this problem for us to treat the approach of these friendly countries without due consideration.

And I do submit that we are not, I would repeat, we are not at the present moment dealing with what position China takes up or not, as I have stated; the present position of the Chinese Government is, as far as I can see, one of rejection of the proposals of the Colombo Conference as a whole, are therefore, dealing with Cothe lombo proposals and ourselves, what our reatction is, not the Chinese, and I do submit that these Colombo proposals fulfil the test we have laid down of restoring the position as it was on the 7th of September. They . do not fully do that, I admit, as I have said; in two or three matters, they do not, but while they do not do so there, in other matters, they go a little beyond it in our favour, and on the whole. I think that it is a matter, an adequate matter, for favourable consideration.

I would submit that we cannot take any step unilaterally in this matter. because it is for the Chinese Government to do so also, but so far as we are concerned. I have to reply to the Ceylon Prime Minister, and I wish to tell her and the Colombo Conference people that we agree to their proposals with the clarifications that they have given us because that is portant, because it is those clarifications to which the Chinese Government has objected or some factors that flow out of these clarifications. I want to say that, and I trust that I shall have the approval of House to say that to her.

Shri Tyagi (Dehra Dun): I wish to seck a clarification

Mr. Speaker: Let me place the motion before the House first.

Dr. M. S Aney (Nagpur): Refore you place the motion before the House. I would like to ask one question by way of clarification. What is the next step to be taken after we finish our discussion? Is that step to be taken by the Colombo Conference or by the Chinese Government?

Shri Tyagi: May I also put question?

Mr. Speaker: These are things that will be made clear in speeches. Prime Minister will reply at the ond. If all the clarifications are sought now. what else is left for dicussion?

Shri Tyagi: It is not an argument. I only want a clarification so that whatever is said may be after knowing that.

In the papers we have read today, there is a news item about this The Hindustan Times today carries an AP rews item emanating from Colombo saying that 'China objects to a suggestion by the six Colombo Powers that a demilitarised zone in the Ladakh sector of the disputed Sino-Indian border be jointly policed by Indians and Chinese.' This is attri[Shri Tyagi]

buted to a reliable source. It is further mentioned:

Motion re:

"The Chinese objection was incorporated in a memorandum from the Chinese which Ceylon Premier Sirimavo Bandaranaike delivered to New Delhi, the source said"

If this is so. I wanted to know whether it has been received or not.

Mr. Speaker: Was this the one that the hon. Prime Minister referred to?

Shri Jawaharlal Nehru: No. Dr. M. S. Aney asked, what is the next step, that is, I take it, in regard to these matters. In regard to these matters, the first step, before the matter comes up for consideration the rext step, is for the two Governments to approve in toto the Colombo proposals. Having approved of them, then the question may arise of implementing those proposals in the areas in question. That will mean some of our officials or military officers going there and reporting that they have been implemented, or if there is any doubt, refer it to us. After all that is done, the question may arise or representatives of the Chinese and Indian Governments considering the matter on the merits.

As for what the hon, Member, Shri Tyagi, said, that is perfectly correct, that the Chinese are objecting to various things. In the message which I read out-the telegram which Mr. Chou En-lai has sent to Prime Minister Bandaranaike-he has rather toned it down. But I believe the Chinese Government objects to several important things, one of them being this. about this area which was to be demilitarised. There was no message to us, but he had written about this to the Prime Minister of Ceylon just as she was leaving Peking. She showed us his letter. We did not get a letter either from her or from him. But she showed us a letter which Prime Minister Chou En-lai written to her-either he wrote it or Marshal Chen Yi wrote it. I am not sure: it was one of them which certain points were stated which were not in keeping with the Colombo proposals, which were opposed to them

Shri Priva Gupta: On a point of clarification. Have the Prime Minister of Cevion and the other members the Colombo Conference which made this recommendation assured us that the Chinese will not resume aggression? If not, what next?

Mr. Speaker: No assurance.

भी किशन पटनायक: मुझे यह कहना है कि प्राइम मिनिस्टर साहब ने अभी पीसफल मैथड की बात कही। २० नवस्बर को प्राइम मिनिस्टर ने सदन को कहा था कि चाहे कुछ भी हो, जंग जारी रहेगी जब तक हम बिल्कुल जीत न लें. तो क्या प्राइम मिनिस्टर की जीत हो

Mr. Speaker: Motion moved:

"That the proposals of the Conference of six non-aligned Nations held at Colombo between the 10th and 12th of December, 1962, with the clarifications given by the Delegations of Ceylon, U.A.R. and Ghana in the meetings with the Prime Minister of India and his colleagues on the 12th and 13th of January 1963 laid on the Table of the House on the 21st January, 1963, be taken into consideration."

There are also substitute motions.

Shri Yajnik (Ahmedabad): I am not moving the substitute motion which standing in my name.

Tridib Kumar Chaudhuri Shri All the others whose (Berhampur): names are mentioned there are also not moving it.

श्री राम सेवक यादवः कल मेरी जो लोगों सेबात हुई थी उस पर मैंने